

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 432
Contempt Petition /9/ND/2023, IN CP
No/157/241- 242/ND/2019

IN THE MATTER OF:

M/s Vcare Technologies Pvt Ltd	...	Applicant
Versus		
Mr. Nikhil Rai And Another	...	Respondent

Under Section 241-242.

Order delivered on 09.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Vidur Mohan, Adv. Shefali Munde
For the Respondent : Adv. Harikesh Baruah, Adv. Anurag Mishra

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **14.05.2024**.

Sd/-
(Court Officer)